

Central Administrative Tribunal:Principal Bench

O.A. No. 577/99

New Delhi this the 31st day of October, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. R.K. Jain
S/o Shri P.R. Jain
Working as Accountant,
Safdarjung Hospital,
New Delhi.
2. C.B. Kakkar,
S/o Shri Ram Swarup,
Working as Accountant,
Safdarjung Hospital,
New Delhi.

-Applicants

(By Advocate: Shri B.B. Dinkar)

Versus

1. Union of India,
through its Secretary,
Ministry of Health,
New Delhi.
2. The Director General of
Health Services,
Nirman Bhawan,
New Delhi.
3. The Medical Superintendent,
Safdarjung Hospital,
New Delhi.

-Respondents

(By Advocate: Shri Rajeev Sharma proxy for
Shri Gajender Giri)

ORDER (Oral)

Smt. Lakshmi Swaminathan, Member (J)

The claim of the applicants in the present OA is with regard to the fixation of their pay as Head Clerk/Accountants w.e.f. 1.1.1996 alongwith consequential benefits, including arrears of pay from that date.

2. We have heard the learned counsel for the applicants, Shri B.B. Dinkar, and Shri Rajeev Sharma, learned proxy counsel for the respondents and perused the records.

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3. The applicants have stated that they have submitted representations to Respondent No. 3 (Annexures A-1 & A-2) respectively. In paragraph 4.11 of the reply filed by the respondents, it has been stated that these representations have been sent to Respondent No.2 i.e. the Director-General of Health Services, Nirman Bhawan, New Delhi, for necessary directions and Respondent No. 3 is awaiting further instructions from that Respondent. They have also stated that revision of designation carrying different pay scales is not within the jurisdiction of Respondent No. 3 but the necessary action/decision has to be taken by the competent authority i.e. Respondent No.2.

4. In view of the above facts and circumstances of the case, Respondents 1 & 2 are directed to take an appropriate decision in the matter with regard to the claims raised by the applicants in this OA within a period of two months from the date of receipt of a copy of this order with intimation to the applicants. They shall be entitled to consequential benefits in accordance with the relevant rules and instructions. No order as to costs.

V.K. Majotra
(V.K. Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

cc.